

Chapter V of Fifty-eighth Report on Levy of Wealth Tax on big agricultural land holdings and incorrect valuation of unquoted equity shares.

(15) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in Respect of Chapter V of fifty-ninth Report of Purchase contracts in two commands.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd November, 1982, agreed to the following amendments made by the Lok Sabha at its sitting held on the 16th October, 1982, in the Sales Promotion Employees (Conditions of Service) Amendment Bill, 1980:—

Enacting formula

1. That at page 1, line 1,—
for "Thirty first" substitute—
"Thirty-third".

Clause 1

2. That at page 1, line 4,—
for "1980" substitute "1982"

(ii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd November, 1982, agreed without any amendment to the Andhra Scientific Company Limited

(Acquisition and Transfer of Undertakings) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 20th October, 1982."

(iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd November, 1982, agreed without any amendment to the Limestone and Dolomite Mines Labour Welfare Fund (Amendment) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 16th October, 1982."

12.15 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

FIFTY-FIRST AND FIFTY-FOURTH REPORTS

SHRI MADHUSUDAN VAIRALE (Akola): I beg to present the following Reports (Hindi and English versions) of the Committee on Public Undertakings:—

(1) Fifty-first Report on Action taken by Government on the recommendations contained in the Twenty-fifth Report of the Committee on Delhi Transport Corporation—Accidents and Operation of Private Buses.

(2) Fifty-fourth Report on Action taken by Government on the recommendations contained in the Twenty-eighth Report of the Committee on HMT Ltd.—Tractors Division.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

TWENTY-SEVENTH REPORT

SHRI A. C. DAS (Jaipur): I beg to present the Twenty-seventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled

Tribes on Action Taken by Government on the recommendations contained in the Nineteenth Report of the Committee on the Ministry of Defence, Department of Defence Production—Reservations for, and employment of Scheduled Castes and Scheduled Tribes in Ordnance Factory Board and in Ordnance Factories

12.15 hrs.

STATEMENT RE: SOME PRESS REPORTS ABOUT PRIME MINISTER'S SPEECH IN NAGALAND

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): Some hon. Members day before yesterday referred to the Press reports which had appeared on October 23, 1962, to the effect that the Prime Minister, Shrimati Indira Gandhi in her speeches in Nagaland had said that pro-Centre States had a prior claim of Central attention.

An official spokesman has already contradicted these incorrect reports. However, since the Hon'ble Members have asked for a further clarification in the House, I am reading out the note which the Prime Minister wrote.

"My attention has been drawn to a news report which appeared in a section of the Press on 23rd October, 1962, which is incorrect and even mischievous. Nagaland is a sensitive and strategic area with special problems. At no time or place, either during this election or any other have I said that only those working for the Congress would be helped. My Government has helped all State Governments regardless of the ruling party there.

As I was speaking on behalf of the Congress, I naturally, appealed to the people to vote for the Congress candidates, adding that Congress candidates would be more effective since they believe in and would implement our special programmes for

the tribal and hill people and weaker sections. However, my stress was on the importance of the unity of the country the advantages of a national party as opposed to a regional party. I also said that for reasons of security and development it was more advantageous to belong to a larger unit. I laid stress on the importance of Nagaland coming more closely into the national mainstream. No party or individual who has the nation's good at heart will advocate any sentiment in Nagaland which could weaken this closeness."

COMMITTEE ON SUBORDINATE LEGISLATION

FOURTEENTH REPORT

SHRI MOOL CHAND DAGA (Pali): I beg to present the Fourteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

12.17 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE REPORTED SERIOUS SITUATION PREVAILING IN THE COIR INDUSTRY

SHRI M. M. LAWRENCE (Idukki): I call the attention of the Minister of Industry & Steel and Mines to the following matter of urgent public importance and I request that he may make a statement thereon:—

"Reported serious situation prevailing in the coir industry due to accumulation of stock, mechanisation and lack of raw materials in the Coir . . ."

It has been wrongly typed as Corporation it should be actually 'Co-operatives'—

". . . Co-operatives of India."

12.18 hrs.

[MR. DEPUTY-SPEAKER in the Chair]